[श्री भो सा प्रसाद]

18 साल की हरिजन महिला के साथ बलात्कार किया गया और फिर उसे पकड़ करके ले गये दूसरे गांव में । कई दिनों के बाद पुलिस अधीक्षक ने उस लड़की को दूसरे गांव से लाकर उनके परिवार के पास छोड़ दिया । तब उन्हें पता लगा कि इस तरह से बलात्कार किया गया और उसमें लोग मारे गये । अभी तक जो हमलावार है जिसने उस पर हमला किया था, दुर्गा प्रसाद सिंह, पकड़ा नहीं गया है हालांकि और 12 लोगों को गिरफ्तार किया गया है । वह खुद भरवामी है उसको गिरपतार नहीं किया गया ।

उपसभाध्यक्ष जी, ये घटनाएं दूसरे राज्यों में खास तौर से बिहार में एक के बाद एक घटती रहती हैं। इसके बावजूद भी वहां के मुख्य मली और यह सरकार बराबर बयान देते हैं कि हम हरिजनों पर जो हमले हुए हैं और हो रहे हैं उनसे बचाने के लिये कारगर कदम उठा रहे हैं लेकिन हमले बढ़ते जा रहे है। ताज्जुब तो यह है कि बाजितपुर गांव जो समस्तीपुर लोक सभा चुनाव क्षेत्र के साथ लगा हुआ है वहां पर इतनी बड़ी घटना हुई है और अभी तक बहां के मुख्यमंत्री और यहां के गृह मंत्री जो केन्द्र के हैं वहां चुनाव के लिये दौरा कर रहे हैं लेकिन उस गांव में देखने के लिये नहीं गये इसलिये कि वे चुनाव प्रचार में व्यस्त है।

श्री भीष्म नारायण सिंह (विहार) : किस सरकार के ?

There is no Government.

SHRI ANANT PRASAD SHARMA (Bihar): There is no Government.

श्वी भोला प्रसाद : मैंने इस बारे में ध्यानाकर्षण नोटिस भी दिया था लेकिन वह दुर्भाग्य से एडमिट नहीं हुन्ना। गवर्नमेंट को चाहिये था कि वह इस पर ब्यान देती लेकिन नहीं दिया। जैसा मैंने कहा कि यह इसलिये हो रहा है कि वहां पर हदबंदी से फाजिल जमीन जमींदारों की है । खोदाबदपुर के ब्लाक डेवलपमेंट आफिसर के अनसार दुर्गा प्रसाद सिंह के पास लगभग 600 एकड फाजिल जमीन है जिसमें से 300 एकड़ जमीन बाजितपुर में है। वहां पर गरीब लोग खेती करते हैं सरकार को चाहिये कि हदबंदी से फाजिल जमीन अपने ग्राप लेकर उसका बंदोबस्त भूमिहीनों के लिए कर दे। वे भस्यामी उसको बेदखल करना चाहते हैं। सरकार को इसमें दखल देना चाहिये। इस प्रकार की घटना बिहार में एक के बाद एक होती जा रही है । सरकार के बार-बार कहने के बावजुद भी ये घटनाएं रूकती नहीं हैं। मैं फिर सरकार का ध्यान ग्रापके माध्यम से दिलाना चाहता हं कि बाजितपुर में जो घटना हई है उसके बारे में हाटस के सामने बयान दे कि यह घटना विस तरह से हई स्रौर उसके लिये सरकार बया कर २ही है। साथ ही साथ इस तरह की घटनाओं को रोकने के लिये कहा जाता ह कि जिला पुलिस ग्रधीक्षक इसके लिये जिम्मेदार हैं लेकिन अभी तक न तो उन्होने ही ग्रीर न सरकार ने ही इन गरीबों सौर हरिजनों को बचाने को लिये कोई कदम उठाये। मैं सरकार से कहना चाहता हं कि वह इसमें जल्द से जल्द का गर कदम उठाये ।

REFERENCE TO ALLEGED LOSS OF LIFE AND PUBLIC PROPERTY IN INCIDENTS IN DELHI ON 5TH AND 6TH NOVEMBER, 1978.

184 I. I. I.

SHRIMATI RAJINDER KAUR (Punjab): Mr. Vice-Chairman, Sir, I wish to draw the attention of the House to the happenings in Delhi on the 5th and 6th November in which a number of people were killed and so much damage was done to public property. These happenings could easily have been avoided if the Government had a little foresight. After the Kanpur and Amritsar incidents. 178 177

SHRI JAGJIT SINGH ANAND (Punjab): How many people were killed? We know that only one was jctttsd.

SHRIMATI RAJINDER KAUR: Four people were killed in Delhi alone and 27 received bullet injuries.

SHRI JAGJIT SINGH ANAND: And how much was the damage to public property and by whom?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KLUCARND: Mr. Ananl, let her continue, please.

SHRIMATI RAJINDER KAUR: Why is he asking questions of me? Lei him speak and put questions when his chance comes.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why do you interrupt her? Let the hon. lady Member continue, please.

SHRI JAGJIT SINGH ANAND: She should be more specific.

{Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Anand, you have got a right to speak all right, and the hon. lady Member also has the same right. So let her continue. Go ahead, Madam, go ahead.

1 p.m.

SHRIMATI RAJINDER KAUR: This could be avoided if the Kanpur and Amritsar incidents had been kept in view. But the Nirankaris were allowed to hold their annual samagam at a public place which was not allotted for any such purpose to any organisation before. Various Sikh deputations met the Prime Minister and apprised him of the sentiments of the Sikhs. But the Nirankaris were allowed to hold their samagam ten miles away from their colony while they had plenty of space in their colony. And the place was near the two Sikh Gurdwaras, i.e. the Bangla Sahib and the Rakabganj. That was quite irritating to the Sikhs. When the Sikhs wanted to have a peaceful demonstration, it was proper for the police to arrest them, put them into the police vans and send them to jail. But they were not arrested. They were put into the vans. When one person died in the police custody, he was sitting in the police van, Jathedar Avtar Singh Kohli. A tear gas -shell hit him in the chest and he died of suffocation. It is claimed that he died because of heart failure. If there is suffocation, there is going to be heart failure.

and public propert

in Delhi incidents

श्री भीष्म नारायण सिंह रखिहार) : आप जार्ज फर्नेन्डीज साहब को बुलाइयें अमर ज्योति जलाने के लिए ।

(Interruptions)

SHRIMATI RAJINDER KAUR: You ask the Chairman or the Minister, not me. Let me say what I want to.

SHRI BHISHMA NARAIN SINGH: Therefore, I am saying George Fer-nandes...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Go ahead, Madam.

SHRIMATI RAJINDER KAUR: Because I am a new-comer, it is not possible for me to speak when others are interrupting.

(Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Madam, you have to ignore this and speak.

SHRIMATI RAJINDER KAUR: Up to now I am not used to such interruptions. Thank you.

The real problem is that it is not a clash between two sections *at* the Sikhs. When people say it is a clash between the Akalis and the Nirankaris,

[Shrimati Rajinder Kaur]

it appears as if two sections of the Sikhs are quarrelling. But it is not so. When any Sikh wants to fight for a religious cause, he is termed as an Akali. The Nirankaris have a Sikh form, a Sikh name, a Sikh religious vocabulary, but still they are not Sikhs. And they do not claim to have a separate religion. I may be permitted to say that their faith is a fraud, which is quite apparent from the letter of Baba Gurbachan Singh.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Madam, you cannot quote it. You have only to make a small mention.

SHRIMATI RAJINDER KAUR: He is the God incarnate and he says that he can show the God to each and every one.

SHRI JAGJIT SINGH ANAND: She is also the God incarnate.

SHRIMATI RAJINDER KAUR:' You do not believe in God. How can you see God? I tell you, Mr. Jagjit Singh Anand, please do not interrupt me. I cannot speak like this. I only want to show that if this problem is not solved on a permanent basis and the Government insists on patronising the Nirankaris, it will have serious repercussions, unimaginable repercussions.

SHRI ANANT PRASAD SHARMA: (Bihar): Why support this Government?

SHRIMATI RAJINDER KAUR: You were doing worse things. The Congress Government issued VIP passes to the Nirankaris and the Baba was being greeted by the Ambassadors in the missions abroad. The Janata Party has not got hold of the real crux of the problem. For this, I do not blame the Janata Party; I only blame the Prime Minister, whom we have approached so many times, but he has not tried to understand the problem and solvo it on a permanent basis. If such things are not to happen at places like Delhi, Kanpur and Amritsar, the irritating point which injures the feelings of the Sikhs should be removed; otherwise, there would not be peace in this country. This is a word of caution.

Thank you.

MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE VISVA-BHARATI (AMENDMENT) BILL, 1978

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Dr. Bhai Mahavir.

SHRI K. K. MADHAVAN (Kerala): Sir .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Let me complete. Mr. Madhavan, I have to complete the agenda. Then I will hear what you want to say. Go ahead, Dr. Bhai Mahavir.

DR. BHAI MAHAVIR (Madhya Pradesh): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be extended up to the Jast day of the first week of the Hundred and Eighth Session of the Rajya Sabha."

The question was put and the motion was adopted

ANNOUNCEMENT RE. GOVERN-MENT BUSINESS 1978.

श्वम तथा संसदीय कार्यं मंत्रालय में राज्य मंत्री (श्वी लारंग सई): उपसमाध्यक्ष महोदय, ग्रापकी श्रनुमति से में यह सुचित करता हं कि 27 नवम्बर, 1978 से प्रारम्भ